



2026:AHC:12787

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 34910 of 2025

Miss Suparpon

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Babit Kumar, Yadvendra Singh
Counsel for Opposite Party(s)	: G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Atmaram Nadiwal, Advocate, holding brief of Sri Babit Kumar, learned counsel for the applicant, Shri Armardanf Yadev, learned A.G.A for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Miss Suparpon, seeking enlargement on bail in Case Crime No. 78 of 2025, under Sections 14-A Foreigners Act, Police Station Sonaluli, District Maharajganj, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is a foreigner lady and innocent. She has been falsely implicated in this very case crime number and is languishing in jail since 07.08.2025. Learned counsel for the applicant submits that the applicant is resident of Thailand and having valid passport and Visa. No any incriminating article has been recovered from her possession. She has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for. Learned counsel for the applicant further submits that similarly circumstanced co-accused Idu @ Wasim Ahmad has already been enlarged on bail by the Court below on 13.08.2025, copy of the bail order of said co-accused is enclosed as Annexure No.3. She has no criminal antecedent and there is no likelihood of her fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant,

but could not dispute the aforesaid fact.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and *prima facie* case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Miss Suparpon**, involved in above mentioned case crime number be released on bail, on her executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions: -

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless her personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel her bail.

January 19, 2026
Vinod.

(Ashutosh Srivastava, J.)